

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3248  
ANSWERED ON:01.08.2014  
. INTELLECTUAL PROPERTY OFFICE  
Simha Shri Prathap

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government has approved the continuation of the plan/scheme to modernise and strengthen intellectual property offices during the 12th Five Year Plan;
- (b) if so, the details thereof along with its project cost and the benefits likely to accrue thereby;
- (c) the main achievements of this plan/scheme during the 11th Five Year Plan; and
- (d) the number of intellectual property filings during the 11th plan period, year-wise?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) & (b): Yes, Madam. The proposal for continuation of the Plan Scheme for Modernization and Strengthening of Intellectual Property Offices in the 12th Five Year Plan has been approved by the Cabinet Committee on Economic Affairs (CCEA) in its meeting held on 2nd July, 2014, with an overall project cost of Rs. 309.60 Crore including Rs. 258 Crore for the 12th Plan and an expected expenditure of Rs. 51.60 Crore for the 13th Plan as spill over.

The following are the benefits likely to accrue from the plan scheme during the 12th Five Year Plan:-

- (i) Timely disposal of IP applications along with clearance of backlog.
- (ii) Improvement of Information and Communication Technology (ICT) infrastructure and achieving higher qualitative standards in processing of Intellectual Property applications.
- (iii) Generating widespread awareness and sensitization about Intellectual Property.
- (iv) Fulfillment of international obligations and commitments.

(c): The main achievements of the plan scheme during the 11th Five Year Plan include, inter alia, construction of an additional building in Delhi and the Trademark Registry Complex at Ahmedabad, upgradation of Information Technology facilities, creation of 414 additional posts in Intellectual Property Offices, improvement in efficiency through comprehensive e-filing facility for patents and trademarks, digitization of all Intellectual Property records.

(d): The number of intellectual property filings during the 11th plan period, year-wise are as under:-

Year	Patents	Designs	Trademarks	Geographical Indications
2007-08	35218	6402	123514	37
2008-09	36812	6557	130172	44
2009-10	34287	6092	141943	40
2010-11	39400	7589	179317	27
2011-12	43197	8373	183588	148